



2026:AHC:67216

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 10825 of 2026

Rishabh Gautam @ Badshah

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pradeep Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Supplementary affidavit as well as computer generated bail orders filed by the learned counsel for the applicant are taken on record.
2. Heard Sri Pradeep Kumar Mishra, learned counsel for the applicant and Sri B.P. Maurya, learned AGA for the State-respondents and perused the record.
3. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 24 of 2026, under Sections 109(1), 352, 351(2), 61(2), 127(2) BNS and Section 3/25 Arms Act, registered at Police Station Auraiya District Auraiya during pendency of the trial.
4. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case and he has been languishing in jail since 14.1.2026. It is further submitted that the applicant is not named in the FIR and even the injured has not assigned any specific role to the applicant and the injuries of the injured have been found below the waist, which is not vital part. It is further submitted that the co-accused Dhruv Saxena and Ravi Gupta@Tantan have already been granted bail by a co-ordinate Bench of this Court vide order dated 24.3.2026 passed in Criminal Misc. Bail Application No. 5840 of 2026 and vide order dated 20.3.2026 passed in Criminal Misc. Bail Application No. 7665 of 2026 respectively. It is further submitted

that the applicant is having criminal history of one case, which has been explained in the memo of application. It is also submitted that the applicant undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

5. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant.

6. Two co-accused Dhruv Saxena and Ravi Gupta@Tantan have already been granted bail by a co-ordinate Bench of this Court. The applicant is not named in the FIR and no specific role has been assigned to him by the injured in his statement recorded under Section 180 BNSS and the injuries of the injured have been found below the waist, which is not vital part.

7. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

8. Let the applicant- **Rishabh Gautam @ Badshah** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 31, 2026
Abhishek